

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Original Application No. 41 of 1996

this the 18th day of July 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

Radha Krishan Barethiya, aged about 40 years, S/o Sri Chunni Lal, R/o 157 Deen Dayal Nagar, Sipri Bazar, Jhansi.

Applicant.

By Advocate : Sri U Nath for Sri R.K. Nigam.

Versus.

1. Union of India through General Manager,
Central Railway, Bombay V.T.

2. Chief Workshop Manager, Central Railway,
Workshop, Jhansi.

Respondents.

By Advocate : Sri S.D. Kapoor for Sri G.P. Agrawal.

ORDER (ORAL)

RAFIQ UDDIN, MEMBER (J)

The applicant who has been working as Supdt. Lab. on adhoc basis at Jhansi under Chief Works Manager, Central Railway (respondent no.2) has filed this O.A. seeking directions to the respondents to regularise his services on the said post retrospectively i.e. w.e.f. 19.1.95 when the vacancy arose as a result of promotion of one A.P. Verma.

2. According to the applicant, he had submitted several representations to the respondents, but none of the representations was considered due to pendency of judgment

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before the Hon'ble Supreme Court. However, the judgment of the Hon'ble Supreme Court was pronounced and thereafter promotion has been released, and other persons have been promoted on regular basis.

3. We have heard the learned counsel for the parties and have perused the pleadings on record.

4. The learned counsel for the applicant states that the applicant would file a fresh representation regarding his grievances before the respondent no.1 namely General Manager, Central Railway, Bombay V.T., which may be considered and disposed of by the respondent no.1 within the stipulated period of time fixed by the Tribunal.

5. liberty We accordingly dispose of this O.A. with to the direction to the applicant ~~who~~ may file a representation regarding his grievances within a period of one month from the date of communication of this order to the respondent no.1 and the respondent no.1 shall consider and decide the same by a reasoned and speaking order within a period of three months from the date of receipt of such representation.

6. The O.A. stands disposed of as above with no order as to costs.



MEMBER (A)



MEMBER (J)

GIRISH/-